

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 2385
TO BE ANSWERED ON 07/08/2026

PENDING MGNREGA FUNDS TO TELANGANA

2385 Smt. Renuka Chowdhury:

Will the Minister of Rural Development be pleased to state:

- (a) the funds sanctioned, released, utilised and pending under various components of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for Telangana during the last five years and the current year, component-wise and year-wise;
- (b) the details of pending liabilities under MGNREGS in Telangana, including wage payments, material component, administrative expenditure and other dues;
- (c) whether Government has withheld or delayed the release of MGNREGS funds to Telangana, if so, the reasons therefor and the corrective measures taken;
- (d) whether Government proposes to release all pending dues to Telangana before undertaking complete discontinuation of MGNREGS?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a) & (b): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment Scheme, wherein the funds are released to the States/UTs based on the agreed to Labour Budget and performance of the States during the year.

With respect to the State of Telangana, component-wise funds released under Mahatma Gandhi NREGS in the last five financial years and current financial year 2026-27 (as on 02.08.2026) are given below:

(Fig in crore)					
SI. No.	Financial Year	Wage	Material	Admin	Total fund released
1	2026-27	1654.45	389.16	39.92	2083.53
2	2025-26	1811.11	859.22	177.34	2847.67
3	2024-25	2782.79	852.92	171.75	3807.46
4	2023-24	1785.29	1499.65	223.65	3508.59
5	2022-23	2027.44	789.82	164.51	2981.78
6	2021-22	2547.34	1557.86	0.00	4105.20

With regard to pending liabilities under various components, it is submitted that under Mahatma Gandhi NREGS, the Wage payments are directly credited by the Central Government to the accounts of the beneficiaries through Direct Benefit Transfer protocol. At the beginning of each financial year, admissible pending liabilities of the previous years, if any, are duly reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2025-26 have already been cleared.

With regard to Material and Admin components, States/UTs are required to furnish fund release proposals to the Government of India. The Central Government releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs.

Component-wise pending dues towards the state of Telangana under Mahatma Gandhi NREGS as on 02.08.2026 are given below:

(Rs. in crore)			
Wage	Material	Administrative	Total
91.69	813.76	61.55	967.00

(c) & (d): Release of funds to the States/UTs including Telangana towards settlement of pending liabilities under Mahatma Gandhi NREGS is a continuous process. Funds are released from time to time based on the demand for funds, utilization of funds already sanctioned and receipt of complete proposals from the States/UTs along with the requisite documents, in accordance with the prescribed procedure and Ministry is committed to settle all admissible pending liabilities of States/UTs including Telangana subject to compliance of extant guidelines.

The Central Government has requested all States/UTs including Telangana, to submit proposals for pending liabilities, if any for previous financial years to enable this Department to examine the same and release all eligible payments expeditiously.
